



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Nov/202425/10

DATED: 12/12/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Nov/202425/10 dated 12/12/2024 of Norms Committee - VI for the year 2024-25 was held on 12/12/2024 under the Chairmanship of NITISH SURI,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	MoFPI
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT
5	Nand Lal,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	SHAH BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00004337AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Please provide complete export description. 2. Is import only against export item 1? Clarify. 3. Composition of each export item showing content of flavours. The case stands deferred.	

Case No.	3 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred

Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00004001AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Quantity and value of butter milk obtained. 2. COA of import item from supplier indicating anhydrous fat content in import. The case stands deferred.	

Case No.	4 / NC/6/MEET/Nov/202425/10				
Case Status	Case Approved				
Party Name	VISCUS OILS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024				
HQ File Number	HQRNORM APPLY 00003931AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms by taking cue from M.No 05 dated 05.10.2021, allowing the following inputs:					
S.No	Export Item	Quantity (MTS)	S.No	Import Item	Quantity (MTS)
1.	Soya Methyl Ester	487.929	1.	Crude Degummed Soyabean Oil- Edible Grade	499.63
			2.	Methnol	50.74
1. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.					
2. No Advance Authorization should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc.					

also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003457AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (MTS)	S.No	Import Item	Quantity (MTS)
1	VEGETABLE FATBASE POWDER (CONTAINING 31% TO 33% OF PALM FAT)	1500.0	1	RBD Palmolein	479.0
			2	Acid Casein	39.0
2	VEGETABLE FATBASE POWDER (CONTAINING 34% TO 36% OF PALM FAT)	8500.0	3	RBD Palmolein	2977.0
			4	Acid Casein	175.0

1. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorization should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	ASA AGROTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00002739AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Sunflower Seed (Heat Treated/Cleaned/Sortexted/Processed)	1.00	Raw Sunflower Seed	1.01

OR

S.No	Export Item	Quantity (kg)	Import Item	Quantity (kg)
1.	Sunflower Kernels (Heat Treated/Cleaned/Sortexted/Processed)	1.00	Raw Sunflower Seed/ Raw Sunflower Kernels	1.01

1. The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorization should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	7 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Wastage claimed is very high. Revision and recalculation of wastage levels is required." The case stands deferred.	

Case No.	8 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	UMA CONSUMER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00002870AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the matter is under consideration of Technical Authority i.e. MoFPI. The case stands deferred.	

Case No.	9 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00001287AM25
RA File Number	052404000564 AM17
Licence No and Date	0510401816/01/03/2017
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2023 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	10 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	MADHU JAYANTI INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00003985AM25
RA File Number	322404000012 AM19
Licence No and Date	3210078587/31/07/2018
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the	

firm attending the PH. Based on the discussion held in the meeting, the Committee decided to **seek following information from the firm:**

1. **Shipping bill and Bill of Entry.**
2. **Batch Logsheets pertaining to this AA.**
3. **Supporting Literature regarding import item.**

The case stands deferred.

Case No.	12 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and Date	1010060393/07/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	14 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00390913AM22
RA File Number	10AX04000081 AM22
Licence No and Date	1011000974/17/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; "Wastage claimed is very high. Revision and recalculation of wastage levels is required." The case stands deferred.	

Case No.	15 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008490AM24
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Revised Appendix - 4E mentioning contents of indigenous items. 2. COA of import item from foreign supplier.	

3. COA of export item.**4. Process flowchart.**

The case stands deferred.

Case No.	16 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008489AM24
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	17 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008488AM24
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Revised Appendix - 4E mentioning contents of indigenous item. 2. COA of import item from foreign supplier. 3. COA of export item.	

4. Process flowchart.

The case stands deferred.

Case No.	18 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting decided to refer the case to Tech 1. The case stands deferred.	

Case No.	19 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided to seek following information from the firm: "Alcohol content in import item." The case stands deferred.	

Case No.	21 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided to seek following information from the firm: "Alcohol content in import item." The case stands deferred.	

Case No.	22 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008486AM24
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	23 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008487AM24
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Revised Appendix - 4E mentioning contents of indigenous item. 2. COA of import item from foreign supplier. 3. COA of export item. 4. Process flowchart. The case stands deferred.	

Case No.	24 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00004722AM23
RA File Number	03AX04004233 AM23
Licence No and Date	0311019649/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	25 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024

and Date	
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and based on the comments of Technical Authority i.e. Tech 2, decided to seek the following information from the firm: "Provide the name of the specific tea which is being imported along with the catalogue" The case stands deferred.	

Case No.	27 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM REVIW00008485AM24
RA File Number	05AX04000193 AM24
Licence No and Date	0511018486/25/04/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; 1. Revised Appendix - 4E mentioning contents of indigenous item. 2. COA of import item from foreign supplier. 3. COA of export item. 4. Process flowchart. The case stands deferred.	

Case No.	28 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000862AM24

RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	29 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000915AM24
RA File Number	07AX04001976 AM23
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm:**

"Content of import item is 18% in the finished product. Clarify how the quantity of exported items can be equal to the quantity of imported items."

The case stands deferred.

Case No.	31 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001895AM24
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and based on the comments of Technical Authority i.e. Tech 2 , decided to seek the following information from the firm:	
"Provide the name of the specific tea which is being imported along with the catalogue"	
The case stands deferred.	

Case No.	32 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001916AM24
RA File Number	08AX04000467 AM24
Licence No and Date	0811008449/19/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 08.07.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The	

Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	33 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00002176AM24
RA File Number	08AX04000466 AM24
Licence No and Date	0811008493/23/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 08.07.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00005090AM24
RA File Number	07AX04000743 AM24
Licence No and Date	0711008973/16/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI. Based on the discussion held in the meeting, the Committee decided send the case again to MoFPI for reconsideration.	

The case stands deferred.

Case No.	35 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	

RA may take suitable consequential action accordingly.

Case No.	37 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00005323AM24
RA File Number	07AX04000755 AM24
Licence No and Date	0711009080/30/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
"Content of import item is 18% in the finished product. Clarify how the quantity of exported items can be equal to the quantity of imported items."	
The case stands deferred.	

Case No.	38 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00005385AM24
RA File Number	08AX04001056 AM24
Licence No and Date	0811009253/01/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
"List of machinery installed on the premises, including their capacities."	
The case stands deferred.	

Case No.	39 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00006161AM24
RA File Number	07AX04000955 AM24
Licence No and Date	0711009427/11/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00006417AM24
RA File Number	08AX04001402 AM24
Licence No and Date	0811009733/23/10/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	41 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Technical Authority i.e, MoFPI decided to refer the case to Tech 1. The case stands deferred.	

Case No.	42 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00007211AM24
RA File Number	03AX04003986 AM24
Licence No and Date	0311029126/05/12/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	43 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	PURE TRUHERB PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00007285AM24
RA File Number	07AX04001378 AM24
Licence No and Date	0711009905/08/12/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	44 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	AIMWOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00008192AM24
RA File Number	03AX04004802 AM24
Licence No and Date	0311030495/29/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	45 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to **seek following information from the firm:**

"List of machinery installed on the premises, including their capacities."

The case stands deferred.

Case No.	46 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	B P SPICES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00008881AM24
RA File Number	08AX04002162 AM24
Licence No and Date	0811010949/04/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "List of machinery installed on the premises, including their capacities." The case stands deferred.	

Case No.	47 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00008986AM24
RA File Number	05AX04003749 AM24
Licence No and Date	0511024416/08/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	48 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00009066AM24
RA File Number	03AX04005691 AM24
Licence No and Date	0311032062/12/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	49 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00009371AM24
RA File Number	03AX04005846 AM24
Licence No and Date	0311032590/28/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Cutting pattern of each type of fabric indicating calculation (net content and wastage separately) for manufacture of each export item to be provided. 2. Calculation in square meter (not in meter) to be provided. 3. Clear photographs of export item highlighting/marketing the items used in export item.	

4. How to arrive GSM of export items as 280 when total GSM of all the raw materials is much higher than this, is to be explained.

The case stands deferred.

Case No.	50 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000304AM25
RA File Number	07AX04000022 AM25
Licence No and Date	0711011095/18/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Instant Drinking chocolate (net content of import is 0.18kg/kg of export)	94445.0	Cocoa Powder Medium Fat	17000.0

1. No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned norms.

2. The grade and quality of material imported should match with the material used in producing finished good.

RA may take subsequent consequential action accordingly.

Case No.	51 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000558AM25
RA File Number	03AX04000110 AM25

Licence No and Date	0311033606/06/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. COA of import item from foreign supplier and COA of export item. 2. Clarify what is eliminated from the raw material. 3. Clarify whether quantity of export item is 4000 kg or 3920 kg. 4. Name and quantity of carrier substances added to spray dried export item. The case stands deferred.	

Case No.	52 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000602AM25
RA File Number	08AX04000167 AM25
Licence No and Date	0811011464/08/05/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. Proforma invoice of sterilization equipment. 2. Moisture & Curcumin content in Import Item and Export Item along with COA of Import item (from foreign supplier) and Export item. The case stands deferred.	

Case No.	53 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00000872AM25
RA File Number	07AX04000195 AM25

Licence No and Date	0711011349/24/05/2024			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms, allowing the following inputs:				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Instant Drinking chocolate (net content of import is 0.18kg/kg of export)	94444.0	Cocoa Powder Medium Fat	17000.0
1. No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned norms.				
2. The grade and quality of material imported should match the material used to produce finished goods.				
RA may take subsequent consequential action accordingly.				

Case No.	54 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001856AM25
RA File Number	NA
Licence No and Date	0311034463/07/06/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the norms on the present application of the firm has already been fixed under Para 4.06 of HBP, 2023 in M.No 01 dated 02.05.2024. The Committee, therefore, decided to withdraw this application from the agenda. The case status will be reflected as Rejected as there is no other option in IT module.	

Case No.	55 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	PROPOUND INTERNET (OPC) PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001225AM25
RA File Number	05AX04000641 AM25
Licence No and Date	0511025964/11/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case back to Tech 1 for further clarification. The case stands deferred.	

Case No.	56 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to Tech 1. The case stands deferred.	

Case No.	57 / NC/6/MEET/Nov/202425/10
Case Status	Case Rejected
Party Name	BIO MED INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00001662AM25
RA File Number	03AX04001432 AM25
Licence No and Date	0311035076/01/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on	

21.08.2024 followed by multiple reminders to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	58 / NC/6/MEET/Nov/202425/10
Case Status	Case Deferred
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003112AM25
RA File Number	02AX04000385 AM25
Licence No and Date	0211007300/17/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	59 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003159AM25
RA File Number	03AX04002925 AM25
Licence No and Date	0311037246/19/09/2024
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of the Technical Authority, i.e, Tech 1, decided to fix the norms on “Net to Net basis”.	

RA may take suitable consequential action accordingly.

Case No.	60 / NC/6/MEET/Nov/202425/10
Case Status	Case Approved
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Nov/ 202425/ 10 and 12/12/2024
HQ File Number	HQRNORM APPLY 00003188AM25
RA File Number	03AX04002627 AM25
Licence No and Date	0311037281/20/09/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms, allowing the following inputs:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1	Nutmeg Powder	129.0	Nutmeg Whole	129.65

1. No Advance Authorisation should be issued on repeat basis based on the fixation of above-mentioned norms.

2. The grade and quality of material imported should match the material used to produce finished goods.

RA may take subsequent consequential action accordingly.